COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 71 OF 2016

Dated: 9th November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Tata Power Delhi Distribution Ltd. …. Appellant (s)
Vs.
Delhi Electricity Regulatory Commission .... Respondent (s)

Counsel for the Appellant(s) : Mr. Anand Kr. Srivastava

Counsel for the Respondent(s) : Mr. Divyanshu Rai for
Mr. Nikhil Nayyar for R-1

ORDER

Learned counsel for the State Commission seeks further time to file reply. As a last chance, two weeks time is granted and the reply may be filed on or before 24.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.12.2016 after serving copy on the other side.

List the matter on ***25.01.2017.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/pr